

**GOVERNMENT OF MIZORAM
LAW AND JUDICIAL DEPARTMENT**

**THE MIZORAM COMPULSORY REGISTRATION OF
MARRIAGES (AMENDMENT) BILL, 2023**

STATEMENT OF OBJECTS AND REASONS

1. The existing Mizoram Compulsory Registration of Marriages Act, 2007 (in short MCRM Act, 2007) has been amended once vide Mizoram Compulsory Registration of Marriages (Amendment) Act, 2015 (Act No.7 of 2015). However, in compliance with the Central Government's Decriminalization policy on minor civil offenses, an amendment is still needed for the same.
2. The Present proposal aims to reduce imprisonment on conviction in minor civil offences under this Act which will have a positive result in reducing the prison population and thereby reduce the financial burden of the prison administration. The other aim is to prevent citizens who commit minor civil offence from going to jail with hardened criminals who committed a serious offence against the State.
3. The proposal, being in the interest of both the Government and the people may, there, be kindly considered favourably by the Hon'ble Council of Ministers.

Dated Aizawl
The _____ August, 2023

(TJ LALNUNTLUANGA)
Minister,
Law and Judicial Department

FINANCIAL MEMORANDUM

The present proposal to amend the Mizoram Compulsory Registration of Marriages Act, 2007 does not involve any additional financial implication for the State Government; instead, it will increase the State revenue by imposing and enhancing fine in lieu of imprisonment.

Dated Aizawl
The _____ August, 20223

(TJ LALNUNTLUANGA)
Minister,
Law and Judicial Department

MEMORANDUM OF DELEGATED LEGISLATION

Amendment of section 13	section 13 of the bill removes imprisonment and enhancement of fine from Rs. 500 (five hundred) to Rs. 5000 (five thousand)
Amendment of section 14(1)(2)	section 14 (1) (2) of the Bill provides for a fine which may extend to Rs. 5000/- (five thousand)

(TJ LALNUNTLUANGA)
Minister
Law and Judicial Department
Government of Mizoram

ORDER

Dated Aizawl the 1st August 2023

I, Dr. Hari Babu Kambampati, Governor of Mizoram, do hereby recommend under clauses (1) and (3) of article 207 of the Constitution of India that **“The Mizoram Compulsory Registration of Marriage (Amendment) Bill, 2023”** be introduced and moved for consideration in the Twelfth (12) Session of the Eight (8) Mizoram Legislative Assembly commencing on and from 22nd August 2023

(DR. HARI BABU KAMBAMPATI)

**THE MIZORAM COMPULSORY REGISTRATION OF MARRIAGES
(AMENDMENT) BILL, 2023**

A BILL

further to amend the Mizoram Compulsory Registration of Marriages Act, 2007
(Act No.7 of 2007) (herein after refer as the Principal Act)

Be it enacted by the Legislative Assembly of Mizoram in the 74th year of the
Republic of India as follows, namely:-

Short title, extent, and commencement. -	(1). This Act may be called the Mizoram Compulsory Registration of Marriages (Amendment) Act, 2023. (2). It shall have the like extent as the Principal Act. (3). It shall come into force on the date of its publication in the Official Gazette.
Amendment of section 13.-	Section 13 of the Mizoram Compulsory Registration of Marriage Act, 2007(hereinafter referred to as the Principal Act) shall be substituted as follows, namely. - "13. PENALTY FOR FAILING TO REGISTER A MARRIAGE: - Any Registrar who fails to register a marriage pursuant to section 5 or section 6 shall be punished with fine which may extend to five thousand rupees"
Amendment of section 14.-	Section 14 of the Principal Act shall be substituted as follows, namely. - "14. PENALTY FOR NEGLECTING TO COMPLY WITH THE PROVISION OF SECTION 3, 5 AND 6:- Any person who- (1) wilfully omits or neglects to get his or her marriage registered under this Act as required under section 3; or (2) wilfully omits or neglects to deliver or send the memorandum as required by section 5 or 6 shall be punished with a fine which may extend to five thousand rupees"

(HELEN DAWNGLIANI)
Secretary to the Govt. of Mizoram
Law and Judicial Department